

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 7.9.2022

**Misc. Application No.872 of 2022
And
Appeal No.520 of 2022**

Ms. Pallavi Navinchandra Mehta &
Ors. Appellants

Versus

Securities & Exchange Board of India Respondent

Mr. Abishek Venkataraman, Advocate with Mr. Burzin Somandy and Mr. Mithilesh Chalke, Advocates for the Appellant.

Mr. Mustafa Doctor, Senior Advocate with Mr. Manish Chhangani and Ms. Samreen Fatima, Advocates i/b. The Law Point for the Respondent.

Order:

1 Connect with appeal no.606 of 2021 and list on 17th October, 2022. In the meanwhile, respondent may file reply within three weeks. Rejoinder may be filed three weeks thereafter.

2 In view of the fact that the disgorged amount is already deposited by the appellant in appeal no.606 of 2021 we direct that no further recovery shall be made by the appellant during the pendency of the appeal. The stay application is disposed of accordingly.

3 This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M.T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

7.9.2022
RHN